

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No. 7**  
**TA (Co. Act)- 49(PB)/2023**

**IN THE MATTER OF:**

Meenakshi Sharma  
Vs.  
SKD Technologies Private Limited

.... Petitioner/Applicant

.... Respondent

**Order under Rule 16(d) of NCLT, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv. Sanyam Saxena, Adv. Nubair Alvi  
For the Respondent : Adv. Nikhil Singhvi Adv. Parth Aggarwal for R-3 & 4

**ORDER**

Mr. Nubair Alvi, Ld. Counsel for the Applicant appears physically and seeks short adjournment stating that the parties are trying to resolve the issue amicably.

At request, list the matter **on 17.05.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**